

to credit purchases of 25 per cent by April 1, 1988:

- (v) With a view to imparting greater liquidity to banks' holdings of 182 Days Treasury Bill, a "182 Days Treasury Bill" Refinance facility has been introduced, and
- (vi) A decision has been taken to set up a Finance House jointly by the Reserve Bank of India, public sector banks and the financial institutions, to impart a greater liquidity to the system. Its modalities are being worked out.

Seizure of Foreign Currency at Indira Gandhi International Airport.

*330. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state:-

(a) whether the Directorate of Revenue Intelligence caught an Indian air hostess of British Airways on 2 November, 1987 at the Indira Gandhi International Airport at Delhi and recovered from her more than Rs. 7.5 lakh and some assorted foreign currency, which she was about to take aboard by a flight to Hong Kong.

(b) If so, whether the investigations have revealed that the Indian air hostess was a part of an organised racket by a Dubai based party and several Indian agents supplied her regularly large quantities of Indian currency which after being smuggled out to Hong Kong were taken to Dubai to pay Indians employed in Dubai;

(c) If so, whether the details of the smuggling rackets and the agents involved have been traced; and

(d) If so, the action taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B.K.GADHVI): (a) to (d) On 2nd November, 1987, the Officers of the Directorate of Revenue Intelligence, New Delhi intercepted Miss Reena mirbhandani, stewardess, British Airways when she was about to board the British Airways flight from New Delhi to Hongkong. On examination of her baggage, Indian currency amounting to Rs. 7.59 lakhs and some assorted foreign currencies equivalent to Rs.3500 were recovered and seized under the Customs Act. Miss Mirchandani was arrested on 3rd November, 1987. Further investigations are in progress.

In the interest of the effective investigation, it will not be expedient to disclose further details at this stage.

Import of Phosphoric Acid

*334 SHRI V. SOBHANDRESSWARA RAO: Will the Minister of AGRICULTURE be pleased to state :

(a) Whether Government are importing phosphoric acid for manufacture of Di-Ammonium Phosphate;

(b) if so, the quantity and value of the imports:

(c) The time by which imported phosphoric acid will be reaching the fertilizer plants for manufacture of DAP; and

(d) The reasons for the delay in its import as it is most required during kharif season?

THE MINISTER OF AGRICULTURE (DR. G. S. DHILLON): (a) Yes, Sir. Government is importing phosphoric acid for the manufacture of phosphatic fertilizers, including DAP, on a continuous basis.

(b). A statement is given below:-

(c) and (d) . The supplies of imported phosphoric acid have been maintained on a continuous basis, except in the 2nd semester of 1987 (July to December 1987) for which the contracts were concluded in end of September 1987, due to delay in finalisation of prices. The supplies are how-

ever being received since mid-October, 1987. Some plants which have captive production of phosphoric acid have been continuously manufacturing DAP.

The Kharif season (April to September 1987) requirements were met mostly with the production based on 5,56,000 mt of phosphoric acid imported during the 1st semester of 1987 (January to June).

STATEMENT

S.No.	Year	Total P 205 Qty. Received	Total value in US \$ (Millions)
1	2	3	4
1.	1983	479,000 MT	171.36
2.	1984	746,000 MT	298.27
3.	1985	764,000 MT	265.55
4.	1986	971,000 MT	333.43
5.	1987 (1st half only)	556,100 MT	180.85

Finanlisation of National Capital Region Plan

*337. SHRI M.RAGHMA REDDY:
SHRI CHARAM PAL SINGH
MALLIK:

Will the Minster of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Capital Region Plan has been approved and finalised by Union Government;

(b) If so, the broad outlines thereof; and

(c) The time by which a copy of the draft

plan will be laid down on the Table of the House.?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (c). It is the statutory function of the National Capital Region Planning Board to prepare the Regional Plan for the development of the National Capital Region and for the control of land uses and the development of infrastructure in the Region. While the Board has not yet finalised the Regional Plan, it has towards that end, formulated a Regional Plan in draft and published it by publishing a notice, in the prescribed manner, inviting objections and suggestions from any per-